

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RKDS EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RKDS Exports Private Limited
2.	Date of incorporation of corporate debtor	04/12/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2007PTC120815
5.	Address of the registered office and principal office (if any) of corporate debtor	100A, N. S. C. Bose Road, Kolkata, West Bengal-700040, India,
6.	Insolvency commencement date in respect of corporate debtor	10/11/2023 21/11/2023 (Date of Order Intimation to the IRP by applicant)
7.	Estimated date of closure of insolvency resolution process	08/05/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jitendra Lohia Reg No: IBBI/IPA-001/P00170/2017-18/10339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2/7 Sarat Bose Road, Vasundhara Building, 2 nd Floor, Kolkata-700020 Email: jitulohia@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Pvt. Ltd 2/7 Sarat Bose Road, Vasundhara Building, 2 nd Floor, Kolkata-700020 Email: cirp.rkdsexports@gmail.com
11.	Last date for submission of claims	05/12/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

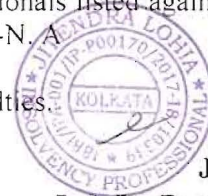
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the RKDS Exports Private Limited on 10/11/2023 (Date of Order Intimation to the IRP by applicant on 21/11/2023)

The creditors of RKDS Exports Private Limited, are hereby called upon to submit their claims with proof on or before 05/12/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA-N.

Submission of false or misleading proofs of claim shall attract penalties.



J. Lohia

JITENDRA LOHIA

Interim Resolution Professional

RKDS Exports Private Limited

Reg No: IBBI/IPA-001/IP-P00170/2017-2018/10339

Reg. Address: 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020

Regd Email - jitulohia@knjainco.com

AFA No: AA1/10339/02/241223/105309, Valid upto – 24/12/2023

Date: 22.11.2023

Place: Kolkata